



High Court of Tripura
Agartala

Order No. 53

Dated, Agartala, the 7th March, 2014

Henceforth, when any amount exceeding Rs.5000/- (Rupees five thousand) is deposited in any Civil Court/Tribunal in pursuance of any Order/Judgment/Award for making payment to any party to the proceedings, and if no application is submitted on behalf of the concerned party(s) within 15 (fifteen) days of such deposit for making payment and unless otherwise ordered by concerned Court/Tribunal/Higher Court, the deposited amount shall be kept in a fixed deposit scheme in any Nationalized Bank initially for a period of 90 (ninety) days and thereafter, if the said amount remain undisbursed within the said period of 90 (ninety) days, the same with accrued interest shall again be kept in fixed deposit scheme further for a period of 2 (two) years and be renewed from time to time unless the amount is disbursed to the party(s) concerned.

By Order,

Sd/-

(S. Datta Purkayastha)
Registrar (Judicial)

Memo No.F. 40 (22)-HCT/BENCH/SUB.JUD/2013-14/ 1609-22 March 7, 2014

Copy to:

01. The District Judge, South Tripura, Udaipur/North Tripura, Kailashahar/West Tripura, Agartala for information and compliance. They are requested to circulate the Order amongst all the Presiding Officers of Civil Courts and Tribunals under their respective judgeship for their information and compliance;
02. The Judge, Family Court, Udaipur, South Tripura/Kailashahar, North Tripura/Agartala, West Tripura for information and compliance;
03. The Registrar (Vigilance), High Court of Tripura, Agartala;
04. The Registrar (Judicial), High Court of Tripura, Agartala;
05. The Joint Registrar, High Court of Tripura, Agartala;
06. The Deputy Registrar (s), High Court of Tripura, Agartala;
07. The Assistant Registrar (Bench), High Court of Tripura, Agartala;
08. The Assistant Registrar-cum-Secretary to the Hon'ble the Chief Justice, High Court of Tripura, Agartala;
09. The Librarian-cum-RO., High Court of Tripura, Agartala;
10. The Private Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala;
11. The Private Secretary to the Registrar General, High Court of Tripura, Agartala;
12. The Superintendents, High Court of Tripura, Agartala;
13. The Programmer, Computer Section, High Court of Tripura, Agartala. He is directed to upload this order in the website of the High Court of Tripura; and
14. Order File.

(S. Datta Purkayastha)
Registrar (Judicial)